

Exploitation of Tribal Population of Bihar

*661. SHRI HARI NATH MISHRA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether an organised racket is involved in exploitation of tribal populace in Bihar particularly immoral trafficking in Adivasi women;

(b) whether youngmen and women are lured away with offers of lucrative jobs by this racket and later on the women are exploited and sent to brothels; and

(c) the remedial measures taken to put an end to this sort of exploitation of tribals and also to unearth and suitably punish this racket?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA):

(a) The Government have received some reports regarding exploitation of tribal migrant labourers of Bihar by unscrupulous contractors.

(b) The *modus operandi* of the reported unscrupulous contractors is initial offer of high wages and other facilities which are denied to the labourers at a later date.

(c) On receipt of information about such cases, the State Government has been taking prompt action for rescue of labourers in distress. The Central Government has passed The Inter-State Migrant Workmen Regulation of Employment and Conditions of Service Act, 1979, although rules thereof are to be promulgated soon. The Act provides for registration of establishments employing inter-State migrant workmen, licensing of contractors, their duties and their obligations, regulating wages, welfare and other facilities to be provided to inter-State workmen as well as penal section for contravention of its provisions. Further, the inspecting staff appointed as per the Act have been empowered to unearth violations of the provisions of the Act.

Letter of Intent for Manufacture of A. C. Pressure Pipes in Kerala

*662. SHRI A. NEELALOHITHADASAN: Will the Minister of INDUSTRY be pleased to state:

(a) whether Government of India have received a proposal from the State Government of Kerala regarding the letter of intent for an industrial unit to manufacture A. C. Pressure Pipes in Kerala;

(b) if so, what action has been taken by Government of India in this respect; and

(c) what is the reason for this delay in giving the letter of intent?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI CHARANJIT CHANANA):

(a) Yes, Sir. Messrs Kerala Premo Pipe Factory Ltd., Quilon, Kerala, a company fully owned by Government of Kerala had made such an application.

(b) and (c). It was indicated to the applicant that since adequate capacity has already been licensed/approved in this line of manufacture to meet the demand upto 1983-84, *prima-facie* case for issue of a licence did not exist. The applicant submitted a representation requesting reconsideration of the matter. The representation of the applicant and those of similar other applicants are being examined

राजस्थान में झालावाड़ में जिला उद्योग केन्द्र की स्थापना

664. श्री चतुर्भुज : क्या उद्योग मंत्री निम्नलिखित जानकारी दर्शाने वाला एक विवरण सभा पटल पर रखने की कृपा करेंगे कि :

(क) राजस्थान के झालावाड़ मुख्यालय में जिला उद्योग केन्द्र की स्थापना कब की गई थी और इसने काम कब प्रारम्भ किया ;